

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 19 of 2020

&

I.A. No. 2843 of 2020

IN THE MATTER OF:

Sundaram Brake Linings Ltd. & Ors.

...Appellants.

Versus

**Chief Materials Manager, South Eastern
Railways & Ors.**

...Respondents.

Present:

**For Appellant: Mr. Aditya Verma and Mr. Shrey Patnaik,
Advocates.**

**For Respondent: Mr. Amit Kumar, Advocate for R-1.
Ms. Radhika Seth, Mr. Ebaad Nawaz Khan,
Advocates for R-2.**

**Mr. R. Sudhinder and Ms. Prerna Amitabh,
Advocates for R-3.**

**Mr. Ram Kumar, Mr. Dinoo Muthappa and
Mr. Dhruv Dikshit, Advocates for R-5.**

**Mr. Shashank Singh and Mr. Sourav Vig,
Advocates for R-8.**

ORDER
(Virtual Mode)

02.02.2021 Heard Learned Counsel for the Appellant in I.A. No. 2843 of 2020 and partly heard Learned Counsel for the Respondent No. 3. The grievance of some of Respondents appears to be that even if the Appellant is claiming that he is not seeking any relief against Respondent Nos. 2 to 10, they do not know if the Appellant is making any averments against Respondent Nos. 2 to 10 as they do not have copy of the Appeal. They claim that it is a matter of cartel and if the Appellant is making claim against Respondent Nos. 2 to 10 or putting blame on Respondent Nos. 2 to 10, then they have a right to defend themselves. Learned Counsel for the Appellant states that the Appellant is not making any averments

or putting blames against Respondent Nos. 2 to 10 and not seeking any relief against Respondent Nos. 2 to 10.

The Appellant may file Affidavit to this effect. Affidavit may be filed within a week.

List the I.A. No. 2843 of 2020 with the Appeal 'For Admission (After Notice)' Hearing on **2nd March, 2021**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Mr. V.P. Singh]
Member (Technical)

Basant B./md.